

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-35(ND)/17**

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2019.**

**NAME OF THE COMPANY: M/s. Helpline Hospitality Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code,2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:**

Mr. Sameer R. Advocate for the Petitioner

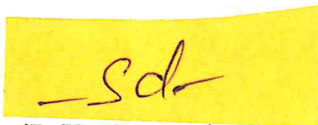
Mr. M.S. Vishnu Sankar, Mr. Ayush, Advocates for the  
Respondent

**ORDER**

Ld. counsel for the ex-Director has filed an affidavit showing that all loans  
availed were duly discharged. It is argued by the Ld. counsel that the same has  
been examined by the forensic auditor.

Ld. counsel for the liquidator wishes to seek instruction in this regard.

To come up on 1<sup>st</sup> October, 2019.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**